

GAHC010150172020



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : WP(C) 4508/2020

1:ANIRBAN ROY
S/O LT. NALINI RANJAN ROY, R/O GLORY APARTMENT TARUN NAGAR
MAIN ROAD, GUWAHATI-781005, DIST. KAMRUP (M)

VERSUS

1:THE STATE OF ASSAM AND ANR
REP. BY THE ADDITIONAL CHIEF SECRETARY TO THE GOVT. OF ASSAM,
INFORMATION AND PUBLIC RELATIONS DEPTT. DISPUR, GUWAHATI-
781006

2:SECRETARY
TO THE GOVT. OF ASSAM
INFORMATION AND PUBLIC RELATIONS DEPTT. DISPUR
GUWAHATI-78100

Advocate for the Petitioner : MR. B CHAKRABORTY

Advocate for the Respondent : GA, ASSAM

BEFORE
HONOURABLE MR. JUSTICE SUMAN SHYAM

ORDER

21.10.2020

Heard Mr. B. Chakraborty, learned counsel for the writ petitioner.

Aggrieved by the notification dated 18.09.2020 (Annexure-3) issued by the Government of Assam dropping the category of "Online Media (Web Portal)" from the list of beneficiaries for being conferred with fellowship, the present petition has been filed.

Mr. Chakraborty submits that the ground cited in the impugned notification dated 18.09.2020 is fallacious and therefore, has a vitiating affect on the impugned notification itself.

Ms. M. Bhattacharjee, learned Addl. Sr. Govt. Advocate, Assam, on the other hand, submits that it is a matter of policy decision of the Government and therefore, she be permitted some time to obtain instruction.

Issue notice of motion returnable on 16.11.2020.

Since Ms. M. Bhattacharjee, learned Addl. Sr. Govt. Advocate, Assam, has entered appearance and accepted notice on behalf of all the respondents, no formal notice is required to be sent in this case. However, extra copies of the writ petition, adequate in numbers, be furnished to the learned Govt. Advocate, within three days from today, so as to enable her to obtain instruction.

Heard on the prayer for interim relief.

Mr. Chakraborty submits that the last date for submission of application is 27.10.2020 and therefore, his client be provisionally permitted to submit application awaiting outcome of the writ petition.

At this stage, I am not inclined to allow the said prayer. It is, however, made clear that the selection of candidate for conferring fellowship, if any,

made in the meantime, shall be subject to further orders that may be passed in this writ petition.

JUDGE

Comparing Assistant